

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 6th FEBRUARY, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2162 (F.No.197/75/77-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (230) of Section 10 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby notifies 'Arulmigu Thirumalai Kumaraswami Thirukkoll' for the purpose of the said section for and from the assessment year 1977-78.

Sd
(R. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Kaouri Garden), New Delhi.

Copy to:-

1. Executive Officer, Sri Thirumalai Kumaraswami Temple, Panpoli, Tirunelveli Distt. (Tamil Nadu).
2. The Commissioner of Income-tax, Tamilnadu IV, Madras, with reference to his letter No. 1312/270/77/TNIV dt. 7.9.77.
3. All Commissioners of Income-tax.
4. Director of Inspection (IT) / (R&S) / (P&R) / (Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Aivan-e-Ushab, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Div. of Ins. (R&S), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

R. Shastri
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